

THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Original Application No.1547 of 1993

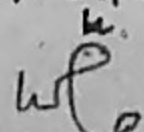
Julfikar Ali Applicant
Vs.
Union of India and others ... Respondents
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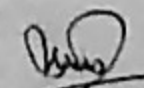
HON'BLE MR MAHARAJDIN, MEMBER-J
HON'BLE MR S DAS GUPTA, MEMBER-A

(by Hon'ble Mr Maharajdin, Member-J)

The applicant has sought the relief ^{of} ~~for~~ regularisation.

It is stated that the applicant has been working as daily rated worker since 1989 with artificial breaks. He has claimed that his services should be regularised and he should be given the equal pay for equal work which the other persons who are also discharging their duties, are getting. The applicant submitted the representation to the department requesting that his services should be regularised. The representation dated 18-04-1993 is annexed as Annexure A-3 with the application and it is stated that it has not been replied. We dispose of the ~~representation~~ application at admission stage with the direction to the respondents to decide the representation (Annexure A-3) of the applicant as per the Departmental Rules ~~and~~ by passing a speaking and reasoned order within a period of three months from the date of communication of this order and the same be communicated to the applicant immediately thereafter. In the meantime if the applicant is already working in the department ^{he} ~~should~~ ^{be} not be put off duties.


MEMBER-A


MEMBER-J

Dated: Allahabad, December 08, 1993.
VKS PS)

7/93

Misc app no. 1026/95

2

OA No. 154/93

Jul for or ali vs

U.O.I. Jolhar

OR

Misc app no. 1026/95

moved by Sri R.C. Pathak

Adv. on 22/23.5.95

Submitted before month 6

Court on 05.6.95 for

orders.

102.6/95

Hon Mr Mahanajdin JM
Hon Mr S. Das Gupta AM
U.O.I. Jolhar appears for the
appellant

Arguments heard. The
petition has been disposed of.
at admission stage. Judgment
pronounced in open court and
pronounced.

Wf
AM

J.M